

**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF  
AMBITION INDO STEEL LLP****RELEVANT PARTICULARS**

1. Name of Corporate Debtor	<b>AMBITION INDO STEEL LLP</b>
2. Date of incorporation of Corporate Debtor	01/09/2015
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Jaipur under the Limited Liability Partnership Act, 2008
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	AAE-6767
5. Address of the registered office and principal office (if any) of Corporate Debtor	7/197, Malviya, Nagar Jaipur, Rajasthan-302017
6. Insolvency commencement date in respect of Corporate Debtor	<b>23-09-2024</b> [order received by RP from on 26.09.2024]
7. Estimated date of closure of insolvency resolution process	<b>22-03-2025</b>
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	<b>Sumit Rajnikant Mehta</b> Reg. No.:IBBI/IPA-003/ICAI-N-00395/2021-2022/13986 AFA Valid Upto : 30.01.2025
9. Address & email of the interim resolution professional, as registered with the board	303 Aagam Flats, Near Sharda Mandir School, Paldi, Sharda Mandir School, Ahmadabad, Gujarat-380007 Email : casumit97@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Sumit Mehta, Sumit R Mehta &amp; Associates</b> , 712, Addor Aspire-I, Near Jahnvi Restaurant, Panjrapole Ahmedabad-380015 Email : <b>cirp.aisl@gmail.com</b>
11. Last date for submission of claims	<b>10-10-2024</b>
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable as ascertained till date basis the information available
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Physical Address: 712, Addor Aspire-I, Panjrapole, Nr. Jahnvi Restaurant, Ahmedabad-380015

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **AMBITION INDO STEEL LLP** on **23.09.2024**.

The creditors of **AMBITION INDO STEEL LLP** are hereby called upon to submit their claims with proof on or before **10.10.2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Sd/-**

**Sumit Rajnikant Mehta**

**Date :** 27.09.2024

Interim Resolution Professional, Ambition Indo Steel LLP

**Place:** Jaipur

**Regn. No:** IBBI/IPA-003/ICAI-N-00395/2021-2022/13986



Parliament standing panels formed: BJP's Mahtab to head Finance, Tharoor External Affairs

PRESS TRUST OF INDIA NEW DELHI, SEPTEMBER 26

THE PARLIAMENT'S standing committees were constituted on Thursday with BJP's Bharrhathi Mahtab as chair of the key panel on Finance and Congress' Shashi Tharoor at the helm of the panel on External Affairs.

The department-related standing committees, which have representation from across party lines, act as mini-parliaments and keep a tab on the functioning of various ministries.

The notification of the committees was announced by a committee issued by the Rajya Sabha Secretariat.

The committees on Defence will be chaired by former Union minister Radha Mohan Singh, while the panel on Home Affairs will be headed by BJP member Shri Radha Mohan Das Agrawal.

The leader of the Opposition in the Lok Sabha Rahul Gandhi is a member of the Committee on Defence, United Progressive Alliance (UPA) chairperson Sonia Gandhi's name does not figure in any of the committees.

Major BJP allies such as the TDP and Janata Dal (United) besides its partners in poll-alliance Maharashtra, the Shiv Sena and NCP, will be heading one committee each, the Lok Sabha Secretariat will be heading the committee on Transport, Tourism and Culture while the TDP's Magunta Sreenivasulu Reddy will chair the committee on Housing and Urban Affairs.

Congress members Charanjit Singh Chahar and Saptajit Ujwal have been made chairpersons of the committees on Agriculture, Animal Husbandry and Food Processing; and Rural Development and Panchayati Raj respectively.

DMK's Tiruchi Siva and Kanimozhi will be co-chairmen on Industry; and Consumer Affairs, Food and Public Distribution respectively.

Of the total 24 department-related standing committees, BJP has got to chair 11, while its allies have got to lead four panels. Congress leaders will helm four committees, followed by two each by DMK and Trinamool, and one by the Samajwadi Party.

Former Union Minister Anandiben Deo has been given the chairmanships of the committees on Coal, Mines and Steel; and Water Resources respectively.

The Committee on Personnel, Public Grievances, Law and Justice will be chaired by BJP's Brij Lal, a former director general of police of Uttar Pradesh, former Chief Justice of India Ranjan Gogoi and Bar Council of India Chairman Manan Mishra are members of the committee.

The India Meteorological Department (IMD) has issued a warning for heavy rains on Friday. The IMD has also warned of the possibility of light to moderate flooding in certain watersheds and nearby areas of Sirmour, Kangra, Chamba, Solan, Kullu, Shimla, and the Mandi districts.

The cloudburst was reported at around 3 am in the Pardiuni forest area of Sirmour district. The victim, identified as Rangi Ram, 27, was a resident of Pardiuni village.

The subsequent flash floods destroyed five shops, two small bridges, two water mills, and a shed. The water level in the Batta River near Paonta Sahib also surged, causing severe damage to crops in the locality. Dozens of houses in rural areas near the river are at risk, as per reports.

Meanwhile, landslides and continuous falling of stones were reported near Chakki Mor on NH-5 (Kalka-Shimla), disrupting traffic.

Seventy-two roads, including NH-707 connecting Hatkoti in Solan district and Paonta Sahib in Sirmour district, were also blocked due to heavy rain since Wednesday night. The downpour has also affected 459 power transformers, officials said.

Since Wednesday night, several regions in Himachal Pradesh have received significant rainfall, with Dhaulakuan receiving the highest at 275.0 mm, followed by Paonta Sahib at 165.6 mm. Guler at 134.0 mm, Nagrota Surian at 125.0 mm, Nahan at 94.4 mm, Joidernagar at 90.0 mm, Ghamroo at 82.2 mm, Bajnath at 75.0 mm, Kangra at 38.3 mm, Nal, at 37.0 mm, Mandi at 42.2 mm, Jubbarhatti at 43.2 mm, and Dehra Gopipur at 38.0 mm between 8 pm Wednesday and 8 am Thursday.

The rain is expected to decrease from Saturday, with clear weather from September 30.

I dead in cloudburst in Himachal, SC grants bail to former minister

SHIMLA, SEPTEMBER 26

A PERSON DIED due to a cloudburst triggered by heavy rain in Himachal Pradesh's Sirmour district as 26 roads, including a national highway, were closed due to bad weather in the district, officials said on Thursday.

Heavy rain lashed several parts of the state closing around 50 roads since Wednesday evening taking the total number of roads closed in the state to 71, including NH-707, they said.

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Workers clear a road that was blocked by an uprooted tree following heavy rainfall, in Shimla, Thursday.

very likely over many parts of the state in the second half of the week. Rainfall likely to be normal to near normal over most parts of the state except Sirmour, Solan & adjoining parts of Shimla, Mandi & Bilaspur districts, where rainfall will likely to be above normal in the next week.

The cloudburst was reported at around 3 am in the Pardiuni forest area of Sirmour district. The victim, identified as Rangi Ram, 27, was a resident of Pardiuni village.

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When conducting the low vote transfer to NCP's 'settling phase', the Deputy CM said, "The Shiv Sena, it was easier to transfer its votes to the BJP because of their long years of association as poll partners. However, as the BJP always contested against the NCP, it was difficult for Shiv Sena to settle their votes to NCP's voters."

Ruling out course correction on alliance ahead of the assembly polls, Fadnavis said, "There is no time for any course correction. We have to move forward with the present course. We have recovered grounds to great extent."

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SC grants bail to former minister

ANANTHAKRISHNANG NEW DELHI, SEPTEMBER 26

UNDERLINING THAT bail is the rule and jail exception even in cases under stringent statutes, the Supreme Court Thursday granted bail to former Tamil Nadu minister Senthil Balaji who was arrested by the Enforcement Directorate (ED) in an alleged cash-for-jobs scam.

A bench of Justices A S Oka and Augustine George Masih said that as this is a "very difficult" to hold that there is no prima facie case against Balaji under the Prevention of Money Laundering Act (PMLA).

But it added that Balaji has not been in custody for around 15 months and that the trial was not likely to end in even three or four years. "If the appellant's detention is continued, it will amount to an infringement of his fundamental right under Article 21 of the Constitution of India of speedy trial," it said.

Balaji was arrested in June last year in the alleged scam that sent back to his tenure as the transport minister in the AIADMK government in 2011-16. The ED has accused Balaji of entering into a criminal conspiracy with transport officials in 2014-15 to give jobs to candidates in return for money. He was the minister for electricity and prohibition & excise in the Stalin-led DMK government at the time of his arrest.

The judgement noted that under the PMLA, a higher threshold is set for granting bail under Section 45(1)(ii) as money laundering poses a serious threat to the country's financial system as well as its integrity, it said. "A disproportionate delay in the course of the trial and the higher threshold for the grant of bail cannot be together."

The bench said that "bail is the rule, and jail the exception" and that "stringent provisions regarding the grant of bail, such as Section 45(1)(ii) of the PMLA, cannot be a tool which can be used to incarcerate the accused without trial for an unreasonably long time."

The court said: "Section 45(1)(ii) does not confer power on the State to detain an accused for an unreasonably long time, especially when there is no possibility of trial continuing within a reasonable time. What a reasonable time is will depend on the provisions under which the accused is being tried and other factors."

Referring to its decision in the Union of India vs V K Rajeev in which the top court upheld the grant of bail to a man accused in a UAFPA case on account of delay in trial, the bench said such "extraordinary powers... can only be exercised by the Constitution Bench".



Senthil Balaji was arrested in June last year

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Explaining factors that may cause the delay in the trial, the judgement pointed out that besides Balaji's case, there are also three scheduled offences registered in connection with the alleged scam. In the main case, there are about 2,000 accused and 550 prosecution witnesses cited. Thus, it can be said that there are more than 2,000 accused in the three scheduled offences, and the number of witnesses proposed to be examined exceeds 600."

Granting him bail, the court said that decisions relied on by the prosecution indicate that Balaji had influential position in the State as well as a "so-called compromise between the bribe givers and the bribe takers" and that considering the apprehension of the appellant tampering with the evidence, stringent conditions must be imposed.

The top court told Balaji to furnish a bail bond of ₹25 lakh and a sureties of the same amount. It directed him to not contact prosecution witnesses and victims of the three scheduled offences, surrender his passport, and mark his attendance every Monday and Friday in the court of the ED Director, at Chennai, Balaji should also appear on the first Saturday of every month before the investigating officers of the three scheduled offences, the court said.

Meanwhile, Tamil Nadu Chief Minister Stalin described the decision as "a triumph over a prolonged political conspiracy designed to strip Balaji's spirit".

"Dear brother Senthil Balaji has been granted bail by the Supreme Court after 471 days," Stalin said in a statement. "In the current scenario, where the Enforcement Directorate has been turned into a tool to suppress political opponents, the Supreme Court alone stands as a beacon of hope," he wrote.

Despite his arrest last June, Stalin had retained Balaji as a minister without portfolio until February 2024, when Balaji resigned after nearly nine months in detention.

Balaji's plea for bail was rejected multiple times by both the Enforcement Directorate and the Madras High Court before the Supreme Court intervened.

Though Balaji's health deteriorated during his arrest — necessitating bypass surgery and multiple hospitalisations — his legal team's attempts to secure bail on medical grounds were also denied by both the Madras HC and the SC earlier in the case.

ANDHRA PRADESH CAPITAL REGION DEVELOPMENT AUTHORITY (APCRDA) Tender Notice for Procurement of Various Goods and Services. Includes details on bid submission and contact information.

ODISHA MINING CORPORATION LIMITED OMC DISHA. Advertisement for the sale of Odisha Bauxite through National e-auction.

Short Notice of National e-auction of Bauxite (dt.01.10.2024, 12th e-auction). Details on the auction process and terms.

FORM A PUBLIC ANNOUNCEMENT Under Regulation 3(1) of the Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

RELEVANT PARTICULARS for AMBITIO INDU STEEL LLP. Includes details on company information, directors, and financials.

APPENDIX IV (Rule 8(1)) POSSESSION NOTICE FOR IMMovable Property. Details on the property and the legal process.

AMBITIO INDU STEEL LLP. Advertisement for the sale of Odisha Bauxite through National e-auction.

PUBLIC NOTICE M.C.No. 1347/2022 IN THE COURT OF THE P.R. SENIOR CIVIL JUDGE, ATHANI AT. ATHANI. Details on a legal case.

PUBLIC NOTICE M.C.No. 1346/2022 IN THE COURT OF THE P.R. SENIOR CIVIL JUDGE, ATHANI AT. ATHANI. Details on a legal case.

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HERBAL MEDICINE CORPORATION LTD. Advertisement for various health products and services.